

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21024/2021

(Arising out of impugned final judgment and order dated 29-09-2021 in SAD No. 511/2019 passed by the High Court of Judicature at Allahabad)

RADHA DEVI MISHRA

PETITIONER(S)

VERSUS

STATE OF U.P. & ORS.

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No.167810/2021-EXEMPTION FROM FILING O.T.)

Date : 30-01-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. V. K. Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Ms. Shreya Bhojnagarwala, Adv.

For Respondent(s) Ms. Sansriti Pathak, Adv.
Mr. Krishnanand Pandeya, AOR

Mr. Chandrashekhar A.chakalabbi, Adv.
Mr. S.k. Pandey, Adv.
Mr. Awanish Kumar, Adv.
Mr. Anshul Rai, Adv.
Mr. . Abhinav Garg, Adv.
Mr. D. Girish Kumar, Adv.
Mr. Kumar Vinayakam Gupta, Adv.
Mr. Anupam Jain, Adv.
For M/S. Dharmaprabhas Law Associates, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the respondents seeking adjournment, matter stands adjourned for three weeks.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR